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ITEM No.8(P.H.)

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15436/2009

(From the judgement and order dated 02/07/2009 in WP No. 7455/2001 of The HIGH COURT OF DELHI AT N. DELHI)

SURESH KUMAR KOUSHAL & ANR.

Petitioner(s)

VERSUS

NAZ FOUNDATION & ORS.

Respondent(s)

(With appln(s) for intervention and with prayer for interim relief and office report)

 \mathtt{WITH}

SLP(C) NO. 24334 of 2009

(With appln.(s) for c/delay in filing addl.documents and office report)

S.L.P.(C)...CC NO. 13105 of 2009

(For permission to file SLP and office report)

SLP(C) NO. 22267 of 2009

(With appln.(s) for exemption from filing c/c of the impugned judgment and permission to place addl.documents on record and office report)

SLP(C) NO. 34187 of 2009

(With appln.(s) for exemption from filing c/c of the impugned judgment and permission to file SLP and office report) $\,$

SLP(C) NO. 286 of 2010

(With appln.(s) for c/delay in filing SLP and permission to place additional documents on record and clarification/modification of court's order and permission to file addl.documents and office report)

SLP(C) NO. 872 of 2010

(With appln.(s) for c/delay in filing SLP and exemption from filing c/c of the impugned judgment and c/delay in refiling SLP and office report)

SLP(C) NO. 873 of 2010

(With appln.(s) for c/delay in filing SLP and exemption from filing c/c of the impugned judgment and permission to place addl.documents on record and office report)

SLP(C) NO. 36216 of 2009

(With prayer for interim relief and office report)

S.L.P.(C)...CC NO. 19478 of 2009

(For permission to file SLP and office report)

S.L.P.(C)...CC NO. 425 of 2010

(For permission to file SLP and with prayer for interim relief and office report) $\,$

SLP(C) NO. 20913 of 2009

(With appln.(s) for exemption from filing c/c of the impugned judgment and office report)

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SLP(C) NO. 20914 of 2009

(With appln.(s) for exemption from filing c/c of the impugned judgment and office report)

SLP(C) NO. 25346 of 2009

(With appln.(s) for exemption from filing c/c of the impugned judgment and with prayer for interim relief and office report) S.L.P.(C)...CC NO. 14042 of 2009

(For permission to file SLP and with prayer for interim relief and office report)

Date: 27/03/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) In SLP(C)24334/09	Mr. Amit Anand Tiwari, Adv.
In SLP(C)34187/09	Ms. Kiran Suri, AOR Mr. S.J. Amith, Adv.
In SLP(C)/10 (CC No.425)	Mr.Huzefa Ahmadi, Adv. Ms.Garima Kapoor, Adv. Mr.Rishad A.Chaudhary, Adv. Mr.Mrigank Prabhakar, Adv. Mr.Ejaz Maqbool,AOR
In SLP(C)22267/09	Mr.Harshvir Pratap Sharma, Adv. Mr.K.S.Rana, Adv.
In SLP(C)20914/09	Mr. Manoj V. George, Adv. Mr. Tehmina Arora, Adv. Mr. Alex Joseph, Adv. Mr. K. Gireesh Kumar, Adv. Mr. K.C. Ranjith, AOR
In CC 19478/10	Mr. Manoj V. George, Adv. Mr. B.D. Das, Adv. Ms. Shilpa M. George, Adv. Mr. K. Gireesh Kumar, Adv. Mr. Alex Joseph, Adv. Mr. Irshad Hanif, AOR
In SLP(C)873/10	Mr. Mushtaq Ahmad, AOR
In SLP(C)20913/09	Mr. Satish Aggarwal, A.O.R.
	Mr. Lakshmi Raman Singh, A.O.R.
In SLP(C)36216/09	Mr. Sushil Kumar Jain, AOR 3
	Mr. K.C. Dua, A.O.R.
	Mr. Ram Murti, Petitioner-in-Person
	Mr. P.V.Yogeswaran, A.O.R.
For Respondent(s) For Ministry of Health	Mr. Mohan Jain, ASG Mr. J.S.Attri, Sr.Adv. Mr. T.A.Khan, Adv. Mr. D.K.Thakur, Adv. Mr. Deepak Jain, Adv. Mr. B.K. Prasad, AOR
For Intervenor in SLP(C)15436/09	Mr. Subhash Sharma, Adv. Mr. Arvind Narrain, Adv. Mr. Nikhil Nayyar, AOR Ms. Pritha Srikumar, Adv.
For RR No.1 in SLP(C)15436/09	Mr. Anand Grover, Sr.Adv. Ms. Shivangi Rai, Adv. Mr. Mihir Samson, Adv. Ms. Amritananda Chakravorty, Adv. Ms. Tripti Tandon, Adv. Mr. Chanchal Kumar Ganguli, AOR

T.S. Doabia, Sr.Adv. In SLP(C)22267/09 Mr.

Dr. Chaudhary Shamsuddin Khan, Adv.

Mr. Sunil Roy, Adv.

Mr. B.V. Balram Das, Adv.

In SLP(C)15436/09 Mr. K.Radhakrishnan, Sr.Adv.

Mr. Abraham M. Pattiyani, Adv.

Mrs.Manju A.Pattiyani, Adv.

Dr. Ashwani Bhardwaj, Adv.

For RR No.11 in In SLP(C)15436/09

Shyam Divan, Sr.Adv. Mr. Mr. P.Ramesh Kumar, Adv.

Mr. Vasuman Khandelwal, Adv.

Mr. Mayur Suresh, Adv.

Mr. Jawahar Raja, Adv.

For RR No.9 In

Mr. Purshottaman Mullali, Respondent-in-person SLP(C)15436/2009

In I.A.No.13 In

Ms.Vaishnavi, Adv.

SLP(C)15436/2009 for Ms.Meenakshi Arora, Adv.

For Intervenor in I.A.No.6/2009

Mr.Ashok Desai, Sr.Adv.

Ms.Menaka Guruswamy, Adv.

Mr.Bipin Aspatwar, Adv.

Ms. Ratna Kapur, Adv.

In SLP(C)24334/09, 872/10 and 873/10

Mr. Praneet Ranjan, AOR

Mr. Brahmajeet Mishra, Adv.

Mr. Raghwendra Upadhyay, Adv.

For Intervenor in In SLP(C)15436/09

Mr. Dayan Krishnan, Adv.

Mr.Siddharth Narrain, Adv.

Mr.Gautam Narayan, Adv.

Mr.Rajat Kumar, Adv.

Mr. Nikhil Menon, Adv.

Mr.S.K.Sinha, A.O.R.

Mr. Pukhrambam Ramesh Kumar, A.O.R.

Mr. Mohit Kumar Shah, A.O.R.

Mr. Siddharth Luthra, Sr. Adv.

Mr. Rajshekhar Rao, Adv.

Mr. Karan Lahiri, Adv.

Ms. Arundhati Katju, Adv.

Ms. Liz Mathew, AOR

UPON hearing counsel the Court made the following ORDER

Mr. Huzefa Ahmadi, learned counsel and Mr. K.

Radhakrishnan, learned senior counsel made their

Mr. Purshottaman Mullali and Mr. Ram Murti submissions.

who were appearing in person also made brief submissions.

Judgment reserved.

The parties and intervenors are allowed two weeks' time to file their written submissions.

(Sukhbir Paul Kaur) (Satish K. Yadav) (Phoolan Wati Arora)
Court Master Court Master Court Master